

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

(LD.VC/11/2020) CRIMINAL APPLICATION NO. OF 2020
(Mohd. Naved Abdul Masood Sheikh and another vs. State of Maharashtra)

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's Orders.

Court's or Judge's orders.

Mr.A.A.Dhawas, Advocate for the applicant.
Mr.Amit Chutke, A.P.P. for respondent/State.

CORAM : M. G. GIRATKAR, J.

DATE : 27.4.2020.

Heard the learned Counsel for the respective parties.

Perusal of the F.I.R. lodged against the applicant shows that offences punishable under Sections 353, 270, 188 of the Indian Penal Code r/w. Sections 2, 3 and 4 of the Epidemic Diseases Act r/w. Section 51(b) of Disaster Management Act and Rule 11 of Covid-19 Rule 2020 vide Crime No.302 of 2020 were registered by Police Station, Pandharkawada, Yavatmal. Further perusal of the F.I.R. shows that nothing is to be recovered from the applicant.

As per allegations in the report, the applicant did not follow the directions of Police Officers. He had

gathered at a public place and has tried to assault the Police Officers. On perusal of contents of the report against the applicant, it is clear that nothing is to be recovered from the applicant. Hence, the following order.

In the event of arrest, the applicant namely Mohd. Naved Abdul Masood Sheikh be released on bail on furnishing surety in the sum of **Rs.25,000/-**.

He shall attend the Police Station as and when required.

The application is disposed of.

JUDGE

jaiswal